

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Nos.7104-7105/2022

(Arising out of impugned final judgment and order dated 11-04-2022 in WP No.6740/2022 11-04-2022 in WP No.6742/2022 passed by the High Court of M.P. Principal Seat at Jabalpur)

YOGENDRA SINGH THAKUR

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH & ORS.

Respondent(s)

(With I.R. and IA No.58179/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.58180/2022-EXEMPTION FROM FILING O.T. and IA No.58407/2022-EXEMPTION FROM FILING O.T. and IA No.58406/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 19-04-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) **Mr. Siddharth R Gupta, Adv.**
 Mr. Abhikalp Pratap Singh, AOR
 Mr. Himanshu Shekhar Tripathi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 In the facts and circumstances of the present case and having due regard to the stage of the admissions process, we are not inclined to exercise the jurisdiction under Article 136 of the Constitution. However, the dismissal of the Special Leave Petitions shall not be construed as an expression of opinion on the question of law raised.
- 2 The Special Leave Petitions are accordingly dismissed.
- 3 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Court Master